

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 55  
TP (Co. Act.)-03(PB)/2024  
Old CP No. 293/2014

**IN THE MATTER OF:**

Chennai Network Infrastructure Limite	...	Applicant/Petitioner
Vs		
Loop Telecom Limited	...	Respondent

**Order under Section 433(e)/433(f) of the Companies Act, 1956.**

**Order delivered on 07.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Bhumika Sharma on behalf of Mr. Aayush  
Agarwala for the petitioner  
For Respondent :

**ORDER**

Ld. Counsel Ms. Bhumika Sharma for the petitioner appeared and sought time to file Vakalatnama.

Since this is an old matter transferred from the Hon'ble High Court of Delhi through electronic mode, the parties are directed to file hard copies of the pleadings for verification.

At the request, list the matter **on 24.07.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**